

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 8th day of March, 2011

ORIGINAL APPLICATION No.171/2009

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.ANIL KUMAR, ADMINISTRATIVE MEMBER

Pradeep Kumar Goyal,
Sr.Accountant (under suspension)
O/o Accountant General (A&E),
Rajasthan,
Jaipur.

... Applicant

(By Advocate : Shri Vinod Goyal)

Versus

1. Union of India through
Comptroller & Auditor General of India,
10, Bahadur Shah Zafar marg,
New Delhi.
2. Principal Accountant General (Civil Audit),
Rajasthan,
Janpath,
Near Statue Circle,
Jaipur.
3. Accountant General (Accounts & Entitlement),
Rajasthan,
Janpath,
Near Statue Circle,
Jaipur.
4. Sr.Dy/Dy Accountant General (Adm) &
Disciplinary Authority,
O/o Accountant General (Accounts & Entitlement),
Rajasthan,
Janpath,
Near Statue Circle,
Jaipur.

... Respondents

(By Advocate : Shri S.S.Hasan)

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ORDER (ORAL)

The applicant has filed this OA thereby challenging the order dated 5.3.2009 (Ann.A/1).

2. Learned counsel for the respondents has brought to our notice copy of the order dated 25.2.2011, whereby pursuant to the charge-sheet dated 20.10.2006 (Ann.A/4) the applicant has been imposed penalty of compulsory retirement with immediate effect. It has also been ordered that the applicant shall be entitled for pension and gratuity at the rate not more than two-third admissible to him. Copy of the said order dated 25.2.2011 is taken on record.

3. In view of this subsequent development, the present OA does not survive for consideration, which stands disposed of accordingly. Needless to add that it will be permissible for the applicant to challenge the validity of the said order dated 25.2.2011, passed by the disciplinary authority, on all permissible grounds including the grounds mentioned by the applicant in this OA. No order as to costs.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

M.L.Chauhan
(M.L.CHAUHAN)

MEMBER (J)

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